

**GOVERNMENT OF INDIA
PETROLEUM AND NATURAL GAS
LOK SABHA**

UNSTARRED QUESTION NO:1818
ANSWERED ON:16.08.2013
REFINERY AT RAJASTHAN
Meghwal Shri Bharat Ram

Will the Minister of PETROLEUM AND NATURAL GAS be pleased to state:

- (a) whether the Government is likely to give licence to joint venture company constituted for setting up a refinery at Rajasthan for processing of crude oil produced in Barmer and for taking supply of imported crude oil through Barmer Salaya pipe line in case of decrease in production of crude oil;
- (b) if so, the details thereof; and
- (c) the financial assistance particularly concession in excise duty proposed to Rajasthan Refinery project by the Union Government?

Answer

MINISTER OF STATE IN THE MINISTRY OF PETROLEUM AND NATURAL GAS (SMT. PANABAACA LAKSHMI)

- (a) and (b): Hindustan Petroleum Corporation Limited (HPCL) has signed a Memorandum of Understanding (MoU) with Government of Rajasthan for setting up of a 9 Million Metric Tonnes Per Annum (MMTPA) Refinery-cum-Petrochemical Complex at Barmer in the State of Rajasthan. The refinery is designed to process 4.5 MMTPA Rajasthan Crude and 4.5 MMTPA imported crude. The 4.5 MMTPA imported crude is to be transported through existing Cairn's Barmer Salaya Pipeline.
- (c) Hindustan Petroleum Corporation Limited (HPCL) has informed that no exemption in Excise Duty has been provided by Central Government for the proposed Rajasthan Refinery.